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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.769/97.

Date: 4-2-1999

Between:

1.M.Bheemalinganna.  
2.M.Suresh.  
3.Naimatullah Khan.

Applicants.

And

1.Director of Inspection  
(Income Tax & Audit)  
A.R.A. Centre, E-2;  
Jhandewalan Extension,  
New Delhi - 110 055.

2.Central Board of Direct Taxes  
North Block, New Delhi 110 001  
represented by its Secretary.

3.Chief Commissioner of Income Tax,  
Andhra Pradesh, Hyderabad.

Respondents.

Counsel for the Applicant: Sri G.Vidya Sagar.

Counsel for the Respondents: Sri V.Rajeswara Rao.

CORUM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

O R D E R.

(by Hon'ble Sri R.Rangarajan, Member (A))

Heard Sri K.K.Chakravarthy, learned counsel for the  
applicants and Sri V.Rajeswara Rao, for the Respondents.

This O.A., is filed for the following reliefs:

- i) to declare the amendment to Departmental  
examination rules notified vide letter

*R*

*V*

No. A-34014/17/93-Ad.IX dated 2.3.1994

(Annexure II at page 10 to the O.A.,)

as illegal and arbitrary and

ii) to declare the letter No.C.R.A/c.DE/Misc./1997  
dated 23.5.1997 (Annexure I Page 9 to the O.A.)  
rejecting the requests of the applicants  
for special permission to appear in the  
ensuing Departmental Examination to be  
held in June, 1997 as illegal and arbitrary; and

iii) to direct the respondents to permit the  
applicants to appear for the Departmental  
Examination for the Income Tax Officers and  
Income Tax Inspectors without reference  
to the amended Rule-IV of Departmental  
Examination Rules.

When the O.A., was taken up for hearing, the  
learned counsel for the applicants submitted that the prayer in  
the O.A., has already been complied with by the respondents  
and hence the O.A., has become infructuous.

In view of the above submission of the learned  
counsel for the applicants, the O.A., is disposed of as infructuous.

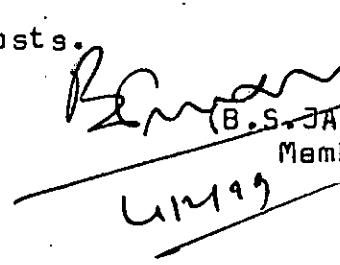
No costs.

  
(B.S. JAI PARAMESHWAR)

Member (J)

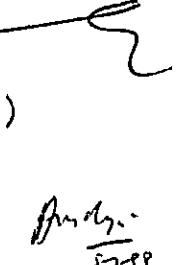
  
(R. RANGARAJAN)

Member (A)

  
B.M. 199

Date: 4-2-1999.

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Dictated in open Court.

  
A.D. 199

*3299*  
1st and 2nd Court.

Copy to:

1. NDHNJ  
2. HHRP M(A)  
3. HDSR M(B)  
4. D.R.(A)  
5. SPARE

Typed By  
Compared by

Checked by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D. H. MASIR:  
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD  
MEMBER (A)

THE HON'BLE R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESHWAR:  
MEMBER (C)

DATED: 4-2-99

ORDER/JUDGMENT

~~P.A./R.A/C.P.NO.~~

IN

~~P.A.NO : 769/97~~

~~ADMITTED AND INTERIM DIRECTIONS  
ISSUED.~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

*7 copies*

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

11 FEB 1999

हैदराबाद भाषणीय  
HYDERABAD BENCH